

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 1058/94

Date of decision: 1.7.1997

Between:

A. Mangayamma ... Applicant

And

1. Director of Accounts (Postal)
AP Circle, Dak Sadan,
Hyderabad.

2. Director General,
Department of Posts,
Dak Bhavan,
New Delhi. ... Respondents

Shri Krishna Devan .. Counsel for applicant

Shri N.R.Devaraj .. Counsel for respondents

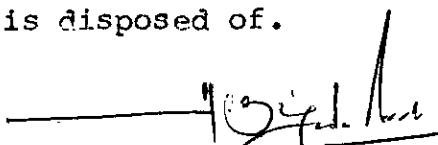
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri Gurupadam for Shri Krishna Devan on behalf of the applicant and Shri N.R.Devaraj on behalf of the respondents.

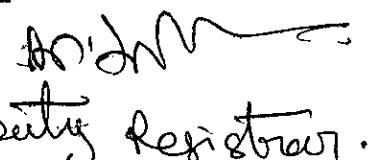
2. The issue/in this case has already been settled involved by a judgement in a batch of cases (OA 306/94 and batch) decided on 10.2.97. The conclusions arrived at and the directions issued in the said cases would be applicable in toto to this OA as well. The respondents are therefore directed to take a final decision in the light of that judgement a copy of which shall be annexed to this order.

Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Administrative)

1st July, 1997

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Deputy Registrar.

O.A. 1058/94.

To

1. The Director of Accounts (Postal)
A.P.Circle, Dak Sadan, Hyderabad.
2. The Director General, Dept.of Posts,
Dak Bhavan, New Delhi.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Mr.HRRP. M(A) CAT.Hyd.
6. One copy to D.R. (A) CAT.Hyd.
7. One spare copy.

pvm.

~~25/7/97~~
T COURT

TYPED BY

SEARCHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD(M)

Dated: 1-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

1058/94

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed. To be along with OA

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

306(a)

pvm

